

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1102  
ANSWERED ON:29.11.2012  
RELEASE OF FUNDS UNDER PMGSY  
Chauhan Raj Kumari

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the time by which the funds which were withheld earlier are likely to be released for implementation of Phase eight and nine of Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) whether there is any proposal to approve the proposals of PMGSY submitted by Members of Parliament directly to the Ministry on priority basis and include them under the proposals of tenth phase; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a): Rural Road is a State subject and the works under Pradhan Mantri Gram Sadak Yojana (PMGSY) are executed through their Executing Agencies i.e. State Rural Road Development Agencies (SRRDAs). The funds for the projects sanctioned under PMGSY are made available to SRRDAs in the States based upon their available unspent balance, absorption capacity, works undertaken and fulfilling of certain conditions laid down in the Programme Guidelines for release of funds.

(b)&(c): No such proposal is under consideration, though PMGSY aims at to provide all- weather access to eligible unconnected habitations in the Core-Network in rural areas of the Country. The procedures prescribed under the PMGSY programme guidelines are adopted for according approvals for the construction of roads under the programme. The States send Detailed Project Proposals (DPRs) to National Rural Roads Development Agency (NRRDA) for scrutiny. After scrutiny of the project proposals, NRRDA sends the same to the Ministry of Rural Development for placing before the Empowered Committee for its consideration. On recommendation of the Empowered Committee the same are considered for clearance by the competent authority. It is envisaged under the programme guidelines that District Panchayat will seek annual proposals from the concerned Member(s) of Parliament out of the core network. The proposals received from the Member(s) of Parliament by the stipulated date should be given full consideration in the District Panchayat which should record the reason in each case of non-inclusion, and the Member(s) of Parliament should be informed of the inclusion/ non-inclusion of their proposals along with the reasons in each case in the event of non-inclusion.